

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 225 of 2011 in
Appeal No. 124 of 2011**

Dated: 28th September, 2011

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

**Uttar Pradesh Power Corporation Ltd.Appellant (s)
Versus**

M/s Basti Sugar Mills Company Limited & Anr. ... Respondent (s)

Counsel for the Appellant (s) : Mr. Pradeep Misra &
Mr. Daleep Kr. Dhayani

Counsel for the Respondent (s): Mr. R.N. Sharma,
Mr. Sanjeev Singh, Mr. Abeer Kumar
Mr. Siddhanth Kochhar &
Mr. Jain Mongia for R.1

ORDER

We have heard the learned counsel for the parties.

In the condone delay Application, reply has been filed. The learned counsel for the Respondent is raising a preliminary objection with regard to the maintainability of the Appeal. He seeks some time to go through the decisions/judgments rendered by this Tribunal on the very same issue.

Post the matter on **02.11.2011.**

**(V. J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

TS/KS